

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

111. IA/1742/2024 C.P. (IB)/326(MB)2021

**IN THE MATTER OF**

Satec Envir Engineering (India) Private Limited	... Petitioner
Vs	
Renaissance Corporation Limited	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Kanishka Prasad (VC)

For the Respondent:

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**ORDER**

**1742 of 2024**- Counsel for the Applicant submits that in view of the pendency of IA 3388 of 2023, IA 4876 of 2023 and IA 1731 of 2023 which are posted for 09.05.2024 and in view of the fact that the non-compliance order by Axis Bank and IndusInd Bank, the Liquidator has not been able to carry forward the assigned responsibility. In view of the submissions made and in view of the fact that all the IAs are posted for 09.05.2024 and for non-compliance of the order, the Liquidator should is well aware of the process to be followed. We deem it appropriate to presently grant an extension only for a period of 3 months from 19.04.2024. In view of the same, the IA is **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/